

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE “SMC-C” BENCH, BANGALORE**

Before Shri George George K, Judicial Member

ITA No.1586/Bang/2017 : Asst.Year 2009-2010

ITA No.1587/Bang/2017 : Asst.Year 2010-2011

The Income Tax Officer Ward 6(2)(4) Bengaluru.	v.	M/s.BEL Employees House Building Co-operative Society Limited, C-92 BEL Colony, Jalahalli, Bengaluru – 560 013. PAN : AABAB2034P.
(Appellant)		(Respondent)

Appellant by : Sri.Ganesh R.Ghale, Standing Counsel

Respondent by : Sri.Chytanya Mudrabetta, Advocate

Date of Hearing : 05.10.2021	Date of Pronouncement : 05.10.2021
-------------------------------------	---

ORDER

These appeals at the instance of the Revenue are directed against consolidated order of the CIT(A) dated 24.02.2017. The relevant assessment years are 2009-2010 and 2010-2011.

2. At the time of hearing before me, the learned Standing Counsel requested for permission to withdraw the appeals filed by the Revenue, since the tax effect is below the taxable limit to file the appeal before the Tribunal, as per latest Circular No. 17/2019 dated 08th August, 2019 issued by the Central Board of Direct Taxes (CBDT).

3. In the result, Revenue's appeals are dismissed, as withdrawn.

Order pronounced on this 05th day of October, 2021.

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 05th October, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-6, Bangalore.
4. The Pr.CIT-6, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore